

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 78 of 2020

In the matter of:

Giriver Hotels & Resorts Pvt. Ltd. & Anr.

....Appellants

Vs.

Gajendra Singh Panwar & Ors.

...Respondents

Present

For Appellants: Mr. D.K. Bhalla, Ms. Saloni Nagoria & Mr. Arvind Singh Chauhan, Advocates.

For Respondents: Mr. Siddharth Bapna, Advocate for R-1 & R-2.

Mr. Sudeep Sudan, Advocate for R-3 & R-4.

ORDER

(Virtual Mode)

10.08.2020: Counsel for Respondent No. – 3 & 4 states that they have already filed Reply Affidavit. The same is not on record. Registry to check. Counsel for Respondent No. – 1 & 2 Mr. Siddharth Bapna states that Respondent No. – 1 will file Reply Affidavit today.

The Counsel makes statement on behalf of the Respondent No.- 2 that Respondent No.- 2 adopts the Reply which is being filed by Respondent No.- 1.

Cont./-...

Respondent No.- 1 may file the Reply by 11th August, 2018.

List the appeal 'for admission (after notice)' on **18th August, 2020**.

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Sim/md